

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) and (b). The Draft Outline of the Five Year Plan has been published in Hindi and English. Shorter versions have been published in a number of Indian languages. 6,000 copies each in Tamil and Telugu are being published by the Government of Madras.

PASSPORTS FOR CEYLON TO PERSONS OF DRAVIDIAN PROGRESSIVE PARTY

***2276. Shri Kandasamy:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a group of persons, belonging to the Dravidian Progressive Party of Madras State requested for passports to go to Ceylon to attend a political conference at Ceylon in June 1952; and

(b) whether any of them have been refused passports and if so, the reasons for refusal?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). As far as we are aware no one from the Dravidian Progressive Party of Madras State applied for passport facilities for Ceylon to attend a political conference there in June 1952.

EVACUEE PROPERTY

***2277. Shri Pateria:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have acquired all the evacuee property for utilising the same for giving it away to refugees in exchange for what they have left behind in Pakistan;

(b) what is the estimated value of the so called evacuee pool;

(c) what is the amount up to which full amount will be given and from what figure the slab system will be applied; and

(d) the total amount verified and claimed by the refugees?

The Minister of Rehabilitation (Shri A. P. Jain): (a) No.

(b) to (d). Information cannot be supplied at this stage.

MUSLIMS RETURNING TO UTTAR PRADESH

***2278. Shri M. L. Agrawal:** Will the Prime Minister be pleased to state:

(a) the number of Muslims who migrated to Pakistan from Uttar Pra-

desh during the period February to May, 1950;

(b) of the 23,991 such Muslims who returned for resettlement under the Indo-Pakistan Agreement of 1950 what is the number of those who returned in 1950, 1951 and 1952 respectively;

(c) the time-limit, if any, which was fixed originally for the return of such Muslims to Uttar Pradesh;

(d) whether this time-limit was extended subsequently, and if so, how many times, up to what date or dates and under what notifications;

(e) up to what date such Muslims who are still in Pakistan can return to Uttar Pradesh;

(f) whether they have to secure any permits from any authority and if so, from whom;

(g) what is the procedure to be adopted by such Muslims for their return to India (Uttar Pradesh); and

(h) whether any restrictions or conditions have been imposed on their return to Uttar Pradesh and if so what?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) Accurate figures are not available. It was however agreed that these recent migrants should be allowed to return to India. The number of such Muslims reported to have been registered by the Pakistan Government for repatriation to India is over 90,000.

(b) The total number of Muslims who have returned so far is 23,998. The figures for each year are as follows:—

10,836	(1950)
11,662	(1951)
1,500	(1952)

(c) and (d). The time-limit fixed originally for giving permits for permanent return to Uttar Pradesh, was 31st December 1950. The Government of India have, however, been fixing quotas of returning migrants, from time to time, in consultation with the Government of Uttar Pradesh and the High Commissioner at Karachi. So far, four quotas have been sanctioned, the last quota being for April-May 1951 which has not yet been exhausted. No notification has been issued about this

(e) and (f). No final date has been fixed; the Government of India will continue subject to the usual verification to take back batches, until all the